

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 5525 of 2000

GRID CORPN. OF ORISSA LTD. & ORS. Petitioner (s)

VERSUS

RASANANDA DAS Respondent (s)

(With office report)

[With appln.(s) for leave to place addl. documents and facts and
c/delay in filing appln.(s) for leave to place addl. facts and
documents]

With Civil Appeal Nos.5527-5528 of 2000

Civil Appeal Nos.5530-5531 of 2000

(With appln.(s) for permission to place addl. documents on record
and prayer for interim relief)

Civil Appeal No. 5529 of 2000

Civil Appeal No. 5526 of 2000

(With prayer for interim relief and office report)

I.A. Nos.15-16, 19-20 in Civil Appeal Nos.348-349 of 1974

(With appln.(s) for directions and office report)

S.L.P. (C) No. 14650 of 2001

(With appln.(s) for permission to place addl. documents on record,
prayer for interim relief and office report)

S.L.P. (C) No. 14653 of 2001

(With appln.(s) for permission to place addl. documents on record and
prayer for interim relief)

S.L.P. (C) No. 14755 of 2001

(With appln.(s) for permission to place addl. documents on record and
prayer for interim relief)

S.L.P. (C) No. 14756 of 2001

(With appln.(s) for permission to place addl. documents on record and
prayer for interim relief)

Date : 09/09/2003 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

...2/-

For Respondent (s)Ms. Meenakshi Arora,Adv.

Mr. Radha Shyam Jena,Adv.

Mr. Vinoo Bhagat,Adv.

Mr. M.M. Kashyap,Adv.

Mr. J.P. Misra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Not for this week.

[T.I. Rajput] [Shelly Sengupta]
Court Master Court Master